

TO BE PUBLISHED IN PART II, SECTION III OF THE GAZETTE OF INDIA

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)**

New Delhi, the 14-9-84

**Notification
Income-tax**

No. 5780 (F.No.233/218/82-ITA.II): It is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (iii) of sub-section (1) of Section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" subject to the following conditions:

- i) That the Institute of Management in Govt., Trivandrum will maintain a separate account of the sums received by it for scientific research.
- ii) That the said institution will furnish annual returns of its scientific research activities to the Prescribed authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said institution will submit to the Prescribed authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

Institution

Institute of Management in Govt., Trivandrum.

This notification is effective for a period from 11-2-84 to 31-3-85.

(Signature)
(Girish Dave)

Under Secretary to the Govt. of India

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (IT/Audit)/Investigation/Special Inv./ RSEP/ Vigilance/Intelligence/Recovery/P&PR, New Delhi.
3. Directorate of G&MS(IT), 1st floor, Alwaro-Chalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhavan, New Mehrauli Road, New Delhi with reference to their O.M.No.13/24/82-RA dated 29-2-84.
5. The Institute of Management in Government, C/o K.Venkatachalam Aiyer & Co., CA, Sriniketan, Chettikulangara, P.B.No.12, Trivandrum-695001.
6. The Joint Secretary & Legal Advisor, Ministry of Law, New Delhi.
7. Comptroller and Auditor General of India (40 copies).
8. Bulletin Section of S.I.(P&PR), New Delhi (5 copies).

(Signature)
(Girish Dave)

भारत के राजपत्र के भाग 11 खण्ड 3 (ii) में प्रकाशित

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

नई दिल्ली, दिनांक 14-9-84

अधिसूचना
(अध्याकर)

सं० 5480 (फ० सं० 203/218/82-जा० व० फि०-11) : ~~अधिसूचना सं० 5480~~

विनियम

अधिसूचना सं० 5480

के अंतर्गत, सर्वसंस्कारण की जातकारी के लिए एतद्वारा अधिसूचित किया जाता है कि विहित प्राधिकारी, अर्थात् विज्ञान और प्रौद्योगिकी विभाग, नई दिल्ली ने निम्नलिखित संस्था को अध्याकर नियम, 1962 के नियम 6 के तहत अध्याकर अधिनियम, 1961 की धारा 35 की उपधारा (i) के अंतर्गत (ii) के प्रयोजनों के लिए ~~अध्याकर अधिनियम, 1961~~ अधिसूचित विभागों के तहत में "संस्था" प्रवर्ग के अधिनियमित शर्तों पर अनुमोदित किया है, ~~अधिसूचना सं० 5480~~ -

1. यह कि एरिस्टटल्ट जॉय मेन्स्योरेट इन मॅन्स्योरेट, निवेदक, वैज्ञानिक अनुसंधान के लिए उसके द्वारा प्राप्त राशियों का पृथक् लेखा रखा।
2. यह कि उक्त संस्था अपने वैज्ञानिक अनुसंधान संबंधी विचारसूचियों की वार्षिक वितरणी, विहित प्राधिकारी को प्रत्येक वितरणी वर्ष के समाप्त में प्रति वर्ष 30 अप्रैल तक ऐसे प्रारूप में प्रस्तुत करेगी जो इस प्रयोजन के लिए अधिसूचित किया जाए और उसे सूचित किया जाए।
3. यह कि उक्त संस्था अपनी कुल आय तथा व्यय राशियाँ हुए अपने संपरिचित वार्षिक लेखों की तथा अपनी परिचयपत्रिका, देनवरियाँ वार्षिक हुए तुल्य - पत्र की एक - एक प्रति, प्रत्येक वर्ष 30 जून को विहित प्राधिकारी को प्रस्तुत करेगी तथा इन दस्तावेजों में से प्रत्येक की एक - एक प्रति संबंधित अध्याकर आयुक्त को भेजेगी।

संस्था

एरिस्टटल्ट जॉय मेन्स्योरेट इन मॅन्स्योरेट, निवेदक

यह अधिसूचना 11-2-84

से 31-3-85

के लिए प्रकाशित है।

तक सं० 5480



अधिसूचना सं० 5480